

(a) whether it is a fact that the private companies are also operating in Telecommunication sector and erect their own mobile towers on the roof top of private houses and also lay down their own under ground cables;

(b) if so, whether Government has entered into any agreement with these private companies;

(c) if so, whether these companies have taken permission from various departments for erecting towers on roof tops and paid any compensation to the Central and State Governments for laying underground cables;

(d) if so, when and the amount paid thereto; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Yes, Sir.

(b) Government has issued Cellular Mobile Telephone Services (CMTS) and Unified Access Service (UAS) Licenses for providing telecom services which are governed as per license conditions.

(c) and (d) Yes, Sir.

For laying of underground cables the Companies (operators) pay compensation to respective road authorities of State/Central Government at the applicable rates.

(e) Does not arise in view of (a) to (d) above.

Spectrum entitlement

2898. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that some telecom operators are having spectrum more than their entitlements;

(b) if so, the facts thereof;

(c) whether any investigations have been held in this regard;

(d) if not, the reasons therefor; and

(e) the penal action likely to be taken for holding spectrum above the licence agreement of the operators and the officials of DOT responsible for allotting excess spectrum of the operators beyond their licence conditions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) No, Sir. Initial/Start up spectrum is allotted as per the licence conditions. Additional spectrum has been allotted as per the conditions of the licence and guidelines/orders/criteria as applicable at the time of such allotment.

(c) to (e) Do not arise in view of (a) and (b) above.